ACT No. VII of 1916.

[Passed by the Indian Legislative Council.]

(Received the assent of the Governor General on the 16th March, 1916.)

An Act to regulate the grant of titles implying qualifications in western medical science, and the assumption and use by unqualified persons of such titles.

WHEREAS it is expedient to regulate the grant of titles implying qualifications in western medical science, and the assumption and use by unqualified persons of such titles; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Indian Medical Degrees Act, 1916.

Definition.

2. In this Act "western medical science" means the western methods of Allopathic medicine, Obstetrics and Surgery, but does not include the Homocopathic or Ayurvedic or Unani system of medicine.

Right to confer degrees, etc 3. The right of conferring, granting, or issuing in British India degrees, diplomas, licenses, certificates or other documents stating or implying that the holder, grantee or recipient thereof is qualified to practise western medical science, shall be exercisable only by the authorities specified in the Schedule, and by such other authority as the Governor General in Council may, by notification in the Gazette of India, and subject to such conditions and restrictions as he thinks fit to impose, authorize in this behalf.

4. Save

4. Save as provided by section 3, no person in Prohibition of British India shall confer, grant, or issue, or hold unauthorised conferment of himself out as entitled to confer, grant, or issue any degrees, etc. degree, diploma, license, certificate or other document stating or implying that the holder, grantee or recipient is qualified to practise western medical science.

5. Whoever contravenes the provisions of section Contravention 4 shall be punishable with fine which may extend to one thousand rupees; and, if the person so contravening is an association, every member of such association who knowingly and wilfully authorises or permits the contravention shall be punishable with fine which may extend to five hundred rupees.

6. Whoever voluntarily and falsely assumes, or Penalty for uses any title or description or any addition to his falsely assuming or using name implying that he holds a degree, diploma, medical titles. license or certificate conferred, granted or issued by any authority referred to in section 3, or recognized by the General Council of Medical Education of the United Kingdom, or that he is qualified to practise western medical science, shall be punishable with fine which may extend to two hundred and fifty rupees, or, if he subsequently commits, and is convicted of, an offence punishable under this section, with fine which may extend to five hundred rupees:

Provided that nothing in this section shall apply to the use by any person of any title, description, or addition which, prior to the commencement of this Act, he used in virtue of any degree, diploma, license or certificate conferred upon, or granted or issued to him.

- 7. No Court shall take cognizance of an offence Cognizance of punishable under this Act, except upon complaint offences. made by order of the Local Government, or upon complaint made, with the previous sanction of the Local Government, by a Council of Medical Registration established by any enactment for the time being in force in the province.
- 8. No Court inferior to that of a Presidency Jurisdiction Magistrate or a Magistrate of the first class shall try trates. any offence punishable under this Act.

SCHEDÜLE

SCHEDULE.

(See section 3.)

- 1. Every University established by an Act of the Governor General in Council.
 - 2. The State Medical Faculty in Bengal.
- 3. The College of Physicians and Surgeons of Bombay.
- 4. The Board of Examiners, Medical College, Madras.